

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHICA/TA/TA/CCP No. 231 1991 in CA-980/86O. P. SrivastavaA. K. Bhardwaj

APPLICANT (S)


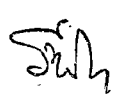
COUNSEL

VERSUS

B. K. Singh

RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
		<p>1.10.1991</p> <p>Present : Shri A. K. Bhardwaj, Counsel for the petitioner.</p> <p>It is submitted by the learned counsel that some more averments have to be added in the contempt petition and he requests that he be permitted to withdraw the contempt petition so that a proper contempt petition with necessary averments is filed. The petition is rejected as withdrawn.</p> <div style="display: flex; justify-content: space-around; align-items: flex-end;"> <div style="text-align: center;">  (G. Sreedharan Nair) Vice Chairman(J) </div> <div style="text-align: center;">  (S. P. Mukerji) Vice Chairman (A) </div> </div>